

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 221 OF 2015 & IA NO. 359 OF 2015

Dated: 14th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Silvassa Industries Association & Ors. Appellant (s)
Versus
Joint Electricity Regulatory Commission & Anr. Respondent (s)**

Counsel for the Appellant(s) : Mr. Rohit Rao N
Mr. Mubund P. Unni

Counsel for the Respondent(s) : Mr. Varun Pathak for R-1

ORDER

Learned counsel for the appellant submits that Respondent No.2 has been served. However, nobody is representing Respondent No.2. Counsel for the Appellant shall file affidavit of service.

Learned counsel for Respondent No.1 seeks two weeks time to file reply. He may file the same on or before 28.03.2016 after serving copy on the other side. Thereafter, rejoinder if any may be filed on or before 04.04.2016 after serving copy on the other side.

List the matter on **05.04.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member
pr/dk**

**(Justice Ranjana P. Desai)
Chairperson**